

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Friday 3<sup>rd</sup> day of May Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

MA 310/272/2019

In &

OA 310/637/2019

1. U. Kamalakannan,  
S/o. R. Ulaganathan,  
Aged about 36 years,  
Employed as CSSD Technician,  
ESIC Hospital, K.K. Nagar,  
Chennai- 600 078;
2. P. Selvam,  
S/o. M. Perumal,  
Aged about 38 years,  
Employed as CSSD Technician,  
ESIC Hospital, K.K. Nagar,  
Chennai- 600 078;
3. J. Vinoth Kumar,  
S/o. Jayakumar,  
Aged about 35 years,  
Employed as CSSD Technician,  
ESIC Hospital, K.K. Nagar,  
Chennai- 600 078.

...Applicants/Applicants

(By Advocate: Mr. M. Gnanasekar)

Versus

1. The Dean,  
ESIC Hospital, K.K. Nagar,  
Chennai- 600 078 ;

ASVS.

2. The Medical Superintendent,  
ESIC Hospital, K.K. Nagar,  
Chennai- 600 078;
3. The Admin HOD,  
Department of Anesthesiology,  
ESIC Hospital, K.K. Nagar,  
Chennai- 600 078;
4. The Professor and  
Head of the Department,  
Department of Anesthesiology,  
ESIC Hospital,  
K.K. Nagar,  
Chennai- 600 078.

...Respondents/Respondents

(By Advocate: Mr. N.G.R. Prasad) *Sr. counsel*

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. M.A. filed by the applicants seeking permission to join together to file a single OA is allowed.

2. Applicants have filed this OA seeking the following reliefs:-

"(i) Direct the respondent to utilize the service of the applicants only for the CSSD Department in which the Department the applicants have been appointed working as CSSD Technicians;

(ii) pass such further orders as are necessary to meet the ends of justice

(iii) Award exemplary costs and thus render justice."

3. It is submitted that applicants made individual representations for being assigned to the CSSD Department as per their training and experience expressing willingness to do any work assigned as per the ESIC JOB CARD and as per their seniority. The representations were duly received on 24.01.2019 and stamped by the first respondent office. As no response has been received so far, this OA has been filed seeking the aforesaid relief.

4. As it is submitted that the applicants have made representations regarding their grievances which are yet to be considered by the respondent department, it is pre-mature for us to interfere in the matter. We are accordingly of the view that this OA could be disposed of with a direction to the respondents to consider the applicants' representations dated 24.01.2019 in accordance with the relevant rules/ policy and pass a

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reasoned and speaking order within a period of three months from the date of receipt of copy of the order.

5. OA is disposed of in the above terms. No costs.

